

other foreigners. All the Foreigners Registration Officers in the Districts have been authorised to grant residential permits upto 3 months or 6 months to the British nationals etc. already in India before the amendment of the Rules, on the merits of each case.

(c) According to information available, Foreigners Registration Officers at Delhi and Bombay granted Residential permits to 1174 and 66 British Nationals respectively for varying periods, for purposes like tourism, staying with relations, business, study, service etc.

(d) and (e) The grounds usually advanced for long term stay with a view to permanent settlement and acquisition of Indian citizenship are.

- (i) Indian origin of applicants
- (ii) Indian citizenship of spouses
- (iii) Links and ties of an abiding nature in India, etc.

It has been reported that 337 persons in Delhi and 6 persons in Bombay have requested for long term stay facility with a view to permanent settlement. Their cases will be decided by the competent authorities after due processing.

Establishment of Dr. Ambedkar Memorial Museum in Delhi

4306. SHRI HIRALAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received representations from voluntary social organisations including individuals and Delhi Scheduled Castes Welfare Association (Regd) Ambedkar Bhawan, New Delhi for establishment for "Dr. Ambedkar Memorial Museum" in Delhi at 26, Alipur Road; and

(b) if so, the reaction of Government thereto and the action proposed to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) A copy of the representation has been forwarded to Delhi Administration who has informed us that the matter is under consideration by the Office of the Director of Archives, Delhi Administration.

Revision of Rates of Pre-Matric Scholarships

4307. SHRI HIRALAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether all Union Territory Administrations/State Governments get the prior approval of Government for upward revision of rates of Scholarship for wards of Scheduled Castes/Scheduled Tribes and fixing the ceiling of income of the parents for eligibility of pre-matric stage from time to time; and

(b) if so, the details of rates of scholarship and parental income ceiling revised by the Union Territory Administrations/States from time to time ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) and (b) The schemes for grant of pre-matric Scholarship to Scheduled Castes/Scheduled Tribes students are formulated and operated by the State Governments and Union Territory Administrations and NOT by the Central Government. This Ministry do not have any details.

Revision of Ceiling Line for Identifying Persons below Poverty Line

4308. SHRI HIRALAL R. PARMAR : Will the Minister of PLANNING be pleased to state :

(a) whether the amount of intake calories fixed by Government is inadequate as compared to other countries

which has prescribed 3600 to 4000 calories per unit per day ;

(b) whether Government have received any representation from Delhi Scheduled Caste Welfare Association, Ambedkar Bhawan, New Delhi demanding immediate revision of below poverty line ceiling in view of the difficulties faced by the Members of Scheduled Castes/Scheduled Tribes communities under 20-Point Programme ; and

(c) if so, the reaction of Government thereon ?

THE MINISTER OF PLANNING AND IRRIGATION (SHRI P. C. SETHI) : (a) Government are not aware of any country having prescribed 3600 to 4000 calories per unit per day. The latest World Development Report, 1984, published by the World Bank indicates that in low income economies the daily per capita calorie requirements for 1981 workout to about 2288. The comparable figure for India is indicated as 2216 calories. For India, the adopted calorie intake norms of 2400 in rural and 2100 in urban areas are average norms fixed after taking into consideration the age, sex and occupational differentials in the total population.

(b) Yes, Sir.

(c) The Planning Commission have already constituted a Study Group on Concepts and Estimation of Poverty line. The deliberations of the Group have not been completed.

बिहार के गिरिडीह जिले में खनिजों पर आधारित उद्योग

4310. श्री रीत लाल प्रसाद वर्मा : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के गिरिडीह जिले में कालाकडिका और विष्णुपुर और माननपुर

(वेंगबाद) की पहाड़ियों में सर्वेक्षण के दौरान टिन, सीसा, सोना, चांदी, और तांबे के भारी भंडार पाये गये हैं ;

(ख) यदि हां, तो ये खनिज कुल कितने क्षेत्र में उपलब्ध हैं और क्या सरकार का विचार जन हित में इन खनिजों पर आधारित कुछ परियोजनायें तैयार करने और उन्हें शुरू करने का है ताकि इन पिछड़े क्षेत्रों का विकास हो सके ; और

(ग) यदि हां, तो यह कार्य कब तक होगा और यदि नहीं तो उसके क्या कारण हैं ?

इस्पात और खान मंत्रालय के राज्य मंत्री (श्री एन० के० पी० साल्वे) : (क) जी नहीं ।

(ख) और (ग) मवाल नहीं उठता ।

Export of Iron Ore from Kudremukh Project

4311. DR. SUBRAMANIAM SWAMY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government propose to export iron ore from the Kudremukh Project (Karnataka) to many other countries ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : (a) Yes, Sir.

(b) Contracts for the export of iron ore concentrates from the Kudremukh Plant have been signed with Romania, Czechoslovakia and Bahrain, as follows :—

Romania :

(i) 3.5 million tonnes from October, 1981 to March, 1985 at the